

**Central Administrative Tribunal
Madras Bench**

MA 310/00710/2019 & 310/00711/2019 in OA 35/2015

Dated Monday the 9th day of December Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member (J)
&
Hon'ble Mr. T. Jacob, Member (A)**

- 1.G.Senthil Kumar
- 2.R.Chandrasekar
- 3.V.Prabakaran
- 4.K.Lakshmi Narasimhan
- 5.N.Sugumar
- 6.Jeyalakshmi Sankaran
- 7.P.Ashok Kumar
- 8.T.S.Ganesh Babu
- 9.J.Pushpalatha
- 10.N.Venkatramanan
- 11.Rajalakshmi Ranganathan
- 12.T.Kalaiselvi
- 13.Maragathavalli Haragopal
- 14.S.Asokan, III
- 15.P.D.Moses
- 16.S.Mallika Devi
- 17.M.Ramesh Babu
- 18.N.Sivasakthi
- 19.Lakshmi Srikanth
- 20.R.Christinal Hepsi Bell
- 21.Shalini Nair
- 22.S.Narayanan-I
- 23.V.Anbumani Johnson
- 24.M.Kamakshi Sundari
- 25.Chitra Viswanathan
- 26.G.Parthasarathy
- 27.K.S.Venkateswaran
- 28.G.Ashokkumar

29.J.Thamilselvan
 30.Marie Lenus Vincent
 31.N.S.Rajesh
 32.T.Muthu-II
 33.S.R.Anith Siva
 34.S.Anguraj
 35.G.Rajkumar
 36.P.Geetha
 37.R.Anbalagan
 38.M.Mohamed Rabeek
 39.P.S.Saravanan
 40.P.E.Ramesh Babu
 41.M.Kalaikannan
 42.S.Mangalambigai
 43.A.Sudha
 44.V.Vijay
 45.G.Sivakumar
 46.S.Senthil Nayagam
 47.Punitha Sugumar
 48.B.Meenakshi Bala
 49.A.Balaji
 50.L.Sriramanarayanan
 51.T.Arulmani
 52.N.Ramkumar.

....Applicants

By Advocate M/s A. Jenasenan

Vs.

1.Union of India, rep by Secretary to Government,
 M/o Personnel, Public Grievances & Pension,
 Department of Personnel & Training,
 North Block, New Delhi.

2.The Comptroller & Auditor General of India,
 Deen Dayal Upadhyay Marg, New Delhi.

3.The Principal Accountant General (G&SSA),
 361, Anna Salai, Lekha Pariksha Bhavan,
 Teynampet, Chennai 600018, Tamil Nadu.

....Respondents

By Advocates Mr.K.Rajendran(R1)
Mr.Vijay Shankar (R2&3)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 710/2019 is filed to condone delay of 118 days in filing the MA for restoration and MA 711/2019 is filed for restoration of the OA which was dismissed for non-prosecution on 06.06.2019. Even today there is no representation for the MA applicant. MA respondents present and they are ready to argue the matter. It seems that the applicant is not interested in prosecuting the case. Accordingly both the MAs are dismissed.

(T. Jacob)
Member (A)

09.12.2019

(P. Madhavan)
Member(J)

AS